

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1481 OF 2018 IN**  
**DFR NO. 2962 OF 2018**

**Dated : 11<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**NRSS XXXI (B) Transmission Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amal Nair

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

Mr. Rajiv Srivastava

Ms. Gargi Srivastava

Ms. Garima Srivastava

Ms. Harshita Sinha for R-6

**ORDER**

**IA No. 1481 of 2018**

**(For Condonation of Delay in Filing the Appeal)**

The learned counsel appearing for the Appellant submitted that, there is a delay of 207 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given at para 3 to 8 of the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the Appellant has explained the delay satisfactorily in the application and sufficient cases has been shown. The same was accepted and the delay in filing the Appeal is condoned. IA is allowed.

**DFR NO. 2962 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **15.01.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**